

them are settled by the Universities - concerned.

Blue-print for Development of Land in Pritampura and Shalimar

486. SHRI RAGHBIR SINGH GILL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of members of each housing society to which land has been allotted by D.D.A. in the Pritampura and Shalimar areas in North Delhi;

(b) whether the D.D.A. has prepared a blue print for the development of this area in regard to hospital, colleges, schools and other civic and recreational activities; and

(c) if so, what are the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Information is being collected.

(b) Yes, Six.

(c) Pritampura Residential Scheme covers an area of 483 Hact. and will accommodate a population of 1,53,400. Sites for College and Hospital each having an area of 4 Hact; 14 Higher Secondary Schools in a total area of 22.4 Hact; 17 Primary Schools in an area of 10.4 Hact; 56 Nursery Schools in a total area of 4.5 Hacts; 2 Community Centres in a total area of 8.34 Hact; 7 Local Shopping Centres in a total area of 3.5 Hact; 23 Convenient Shopping Centres in a total area of 2.76 Hact. and other facilities like Community Hall, Library, religious sites,, area for service Personnels, sites for Police Stations, Health Centre, P & T Office etc. have been . provided.

Legislation to tackle Environmental Pollution

487. SHRI F. M. KHAN:
SHRI GANESH LAL MALI:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether there is any proposal under Government's consideration to bring forward a comprehensive legislation to tackle the problems of environmental pollution; and

(b) if so, what are the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir. Such a proposal was at one time considered but was not found legally feasible.

• (b)
Does not arise.

Definition of 'Small Farmers' in Drought Prone Areas

488. SHRI F. M. KHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state;

(a) whether the Central Government have received requests from some State Governments for revision of the definition of 'small farmers' in drought prone areas for the purpose of eligibility for loans; and

(b) if so, what are the details thereof and whether Government have taken a decision thereon?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) According to the earlier definition, small farmers in DFAP areas included farmers with land holdings up to 2 hectares in terms of dry-land or 1 hectare of class I irrigated land. Cultivators with 1 hectare of dry-land or \ hectare of class I irrigated land were classified as marginal farmers.

Some of the State governments, notably, Gujarat, Maharashtra, Rajasthan and Karnataka pleaded for an upward revision in the definition of the small and marginal farmers. The definition of small farmers has been revised for different agro-climatic zones. For the desert areas, the upper limit for the small farmers has been revised to 7 hectares dry and 3 hectares irrigated, except for Jaisalmar district where according to the definition the upper limit is 10 hectares of dry land. In all the semi-arid tracts, the limit has been revised to 3 hectares dry and 1^{1/2} hectares wet. The marginal farmers will be those who have land holdings up to half the size of holdings mentioned for the small farmers. The States which will be benefited are Andhra Pradesh, Gujarat, Jammu and Kashmir, Karnataka, Maharashtra, Haryana and Rajasthan.

Guidelines to States for sanctioning Building Plans

489. SHRI F. M. KHAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Central Government have issued any guidelines to the State Governments for sanctioning building plans on vacant lands in excess of the ceiling prescribed under the law; and

(b) if so, what are the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) Yes Sir; a copy of the guidelines issued with the Ministry of Works and Housing's Circular letter No. 1/50/76-UCU, dated the 31st December, 1976, is annexed.

(See Appendix CI, Annexure No. 32).

Demand for butter oil in the country

490. SHRI F. M. KHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government propose to import butter oil to meet the shortage in the country;

(b) if so, what are the details

.....
thereof;

(c) what steps Government propose to take for attaining self-sufficiency in this regard?

THE MINISTER OF AGRICULTURE-AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Butter oil is being imported primarily for purposes of recombination into milk. Small quantities were released for use as cooking medium. The question of import of butter oil for use as cooking medium is under consideration.

(b) 3,000 tonnes of butter oil for cooking purposes is being received as gift from EEC shortly. Details regarding normal imports have not so far been worked out.

(c) There are no proposals under consideration for attaining self-sufficiency in butter oil-

Possession of land in Khichripur

491. SHRIMATI SUSHILA SHANKAR ADIVAREKAR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that people who purchased land for building houses in Khichripur and other adjoining villages in the trans-Jamuna areas of Delhi have not yet been given possession of land even though registration of sale deeds of their lands have been completed;

(b) if so, what are the reasons therefor; and

(c) what action Government propose to take in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) Because the land has since been acquired for resettlement scheme as per the awards announced by the Land Acquisition Collector.

(c) No action appears called for.